

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 44

CP/301(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **SANDEEP PAHADI V/s VIGHNESHWAR
AIRCONDITIONING PRIVATE LIMITED**

Section 241(1) Sec. 242(4) Sec. 244(1) of the Companies Act, 2013

ORDER

Adv. Rohit Gupta a/w Omkar D., Adv. Kunal Kanungo, Adv. T. Sogani, Adv. Atishay Jain for the Applicant present. Adv. Bhuvan Singh i/b Adv. D.P., Desai for the Respondent present.

Both the Counsels tenders a report received from Mr. Krupesh Bhansali, the Registered Valuer valuing both the divisions of the Company. Both the Counsels have different proposition to offer and seeks time to present their case after studying the report in detail.

Ld. Counsel for the Respondent informs that some statutory dues pertaining to Nasik Division are outstanding. Ld. Counsel for the Petitioner informs that if it be so they will clear the same expeditiously. List this matter on Board on **09.05.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**